



2026:AHC-LKO:4788

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 23 of 2026

Ghanshyam Verma

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Revenue
U.P. Lko. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ganesh Kumar Gupta, Gulab Shankar Pandey
Counsel for Respondent(s)	: C.S.C., Mohan Singh

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Ganesh Kumar Gupta, the learned counsel for the petitioner, Sri Anil Kumar Kushwaha, the learned State Counsel for opposite parties no.1 to 4, Sri Mohan Singh, the learned counsel for the opposite party no.5/gaon sabha.
2. Keeping in view the nature of reliefs sought and the order proposed to be passed issuance of notice to the opposite party no.6 is hereby dispensed with.
3. By means of the instant petition filed in public interest the petitioner has sought issuance of a direction for removal of encroachment from public utility land bearing Gata No.1543, situated at Village Ufrauli, Pargana Surhupur, Tehsil Jalalpur, District Ambedkar Nagar, which is recorded as khalihan.
4. On the basis of written instructions provided by the Tehsildar Jalalpur, District Ambedkar Nagar, the learned Counsel appearing on behalf of the State has informed the court that four proceedings have been instituted under Section 67 of U.P. Revenue Code for removal of encroachments made on the land and all the cases were disposed of ex-parte by means of order dated 21.05.2025. Subsequently, the alleged encroachers have filed an application for setting aside ex-parte orders dated 21.05.2025, which have been allowed by means of order dated 08.01.2026 and the matter is now fixed for 27.01.2026.
5. Accordingly, the writ petition is ***disposed off*** by issuing a direction to the

opposite party no.4/Tehsildar Jalalpur, District Ambedkar Nagar to conclude the proceedings of Case Nos.T202404040206827, T202404040208391, T202404040208390 and T20240404026826 instituted under Section 67 of U.P. Revenue Code for removal of unauthorized encroachments from land bearing Gata No.1543, situated at Village Ufrauli, Pargana Surhupur, Tehsil Jalalpur, District Ambedkar Nagar expeditiously, in accordance with law without granting any unnecessary adjournments to any of the parties and by fixing dates at short intervals.

January 20, 2026
Pradeep/-

(Subhash Vidyarthi,J.)